

[3418]

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE FIFTH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND

THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL NO: 34 OF 2022

Income Tax Tribunal Appeal Under Section 260 A of the Income Tax Act 1961 against the order dated 23-04-2021 passed in I.T.A.No.189/Hyd/2017 for Assessment Year 2012-13 on the file of the Income Tax Appellate Tribunal, Hyderabad Benches - A, Hyderabad preferred against the Order dated 14-03-2016 passed on the file of the Assistant Commissioner of Income Tax, PAN.No.AAACH8421K Circle 2(2), Hyderabad preferred against the Order dated 30-01-2016 passed on the file of the Deputy Commissioner of Income-Tax, PAN.No.AAACH8421K, Circle 2(2), Hyderabad

Between:

Pr. Commissioner of Income Tax - 2, Hyderabad.

...Appellant

AND

M/s. HBL Power Systems Ltd, 8-2-601, Road No.10 Banjara Hills, Hyderabad-500032. PAN No.AAACH8421K

...Respondent

Counsel for the Appellant : Ms. J. Sunitha representing Sri P. Murali Krishna

Counsel for the Respondent : Sri Dundu Manmohan

The Court delivered the following: Judgment

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No.34 of 2022

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. J.Sunitha, learned Junior Standing Counsel for Income Tax Department representing Mr. P.Murali Krishna, learned counsel for the appellant.

Mr. Dundu Manmohan, learned counsel for the respondent.

2. Learned counsel for the appellant seeks leave of the Court to withdraw the appeal in the light of the Circular No.09/2024, dated 17.09.2024.

3. Accordingly, the appeal is dismissed as withdrawn.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

Sd/- K. SRINIVASA RAO
JOINT REGISTRAR

SECTION OFFICER

//TRUE COPY//

To,

1. The Income Tax Appellate Tribunal, Hyderabad Benches - A, Hyderabad
2. The Assistant Commissioner of Income Tax, Circle 2(2), Hyderabad.
3. The Deputy Commissioner of Income-Tax, Circle 2(2), Hyderabad.
4. One CC to Sri P Murali Krishna, Advocate [OPUC]
5. One CC to Sri Dundu Manmohan, Advocate [OPUC]
6. Two CD Copies

ADK/gh

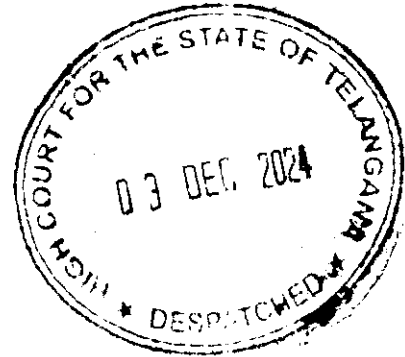
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HIGH COURT

DATED:05/11/2024

JUDGMENT

ITTA.No.34 of 2022



**DISMISSING THE APPEAL AS WITHDRAWN
WITHOUT COSTS**

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21/11/24